BUSINESS ADVISORY COMMITTEE

(Eleventh Lok Sabha)

FIRST REPORT

(Presented on 11-7-1996)

The Business Advisory Committee held a sitting on Wednesday, the 10th July, 1996.

- 2. The Committee recommend the allocation of time to the following items of business as shown against each:—
 - Discussion on the Resolution regarding extension of President's Rule in the State of Jammu and Kashmir beyond 17th July, 1996.

(2) Discussion on the Statutory Resolution seeking disapproval of the Coal Mines Provident Fund and Miscellaneous Provisions (Amendment) Ordinance, 1996.

- (3) The Coal Mines Provident Fund and Miscellaneous Provisions (Amendment) Bill, 1996. (Replacing the Ordinance) (Consideration and passing)
- (4) Discussion on the Statutory Resolution seeking disapproval of the Building and Other Construction Workers' (Regulation of Employment and Conditions of Service) Ordinance, 1996.
- (5) The Building and Other Construction Workers' (Regulation of Employment and Conditions of Service) Bill, 1996. (Replacing the Ordinance) (Consideration and passing)
- (6) Discussion on the Statutory Resolution seeking disapproval of the building and Other-Construction Workers' Welfare Cess Ordinance, 1996.
- (7) The Building and Other Construction Workers' Welfare Cess Bill, 1996.
 (Replacing the Ordinance).
 (Consideration and passing)
- (8) Discussion on the Statutory Resolution seeking disapproval of the Depositories Ordinance, 1996.
- (9) The Depositories Bill, 1996. (Replacing the Ordinance). (Consideration and passing)
- (10) Discussion on the Statutory Resolution seeking disapproval of the Supreme Court and High Court Judges (Conditions of Service) Amendment Ordinance, 1996.
- (11) The Supreme Court and High Court Judges. (Conditions of Service) Amendment Bill, 1996.
 (Replacing the Ordinance).
 (Consideration and passing)
- (12) Discussion on the Statutory Resolution seeking disapproval of the Constitution (Scheduled Tribes) Order (Amendment) Ordinance, 1996.
- The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1996.
 (Replacing the Ordinance).
 (Consideration and passing)

3 hours

1 hour

2 hours

1 hour

1 hour

2 hours

The Telecom Regulatory Authority of India Bill, 1996. 3 hours (14)(Consideration and passing) (15) The Representation of the People (Amendment) Bill, 1996. 1 hour (Consideration and passing) Discussion on the Statutory Resolution seeking disapproval of (16)the Employees Provident Funds and Miscellaneous Provisions (Amendment) Ordinance, 1996. 3 hours The Employees Provident Funds and Miscellaneous Provisions (Amendment) Bill, 1993, after it has been passed by Rajya Sabha. (Replacing the Ordinance). (Consideration and passing) Discussion on the Statutory Resolution seeking disapproval of (18)the arbitration and Conciliation Ordinance, 1996. 2 hours The Arbitration and Conciliation Bill, 1995, after it has been (19)passed by Rajya Sabha. (Replacing the Ordinance) (Consideration and passing) Discussion on the Statutory Resolution seeking disapproval of the Industrial Disputes (Amendment) Ordinance, 1996. 1 hour The Industrial Disputes (Amendment) Bill, 1996, after it has been passed by Rajya Sabha (Replacing the Ordinance) 1 hour (Consideration and passing) The Working Journalists and Other Newspaper Employees (Conditions of Service) Miscellaneous Provisions (Amendment) Bill, 1995, after it has been passed by Rajya Sabha. 1 hour (Consideration and passing) The Seamen's Provident Fund (Amendment) Bill, 1995, after it has been passed by Rajya Sabha.

3. The Committee also recommend that the discussion under Rule 193 regarding flood situation and natural calamities in different parts of the country may be held on Wednesday, the 17th July, 1996.

(Consideration and passing)

NEW DELHI;

PURNO A. SANGMA,

July 10, 1996

Chairman, Business Advisory Committee

Asadha 19, 1918 (Saka)